MESSAGE FROM THE LOK SABHA

THE ASSAM REORGANISATION (MEGHALAYA) BILL, 1969

SECRETARY : Sir, I have to repot t to the House the following message received from the Lok Sabha, signed by th<-Secretary of the Lok Sabha :—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith the Assam Reorganisation (Meghalaya) Bill. 1969, as passed by Lok Sabha at its sitting held on the 24th December, 196c)".

Sir, I lay the Bill on the Table.

SHRI OM MEHTA (Jammu and Kashmir) : I again request the Leader of the...

ShRI BHUPESH GUPTA fWesi Bengal) After Punjab.

SHRI OM MEhTA : Alter Punjab?

श्रो राजनारायण (उत्तर प्रदेश) : श्रोमन्, आप से यही एक प्रश्न करूंगा कि जो बिल अभी-लोक सभा से पास हो कर आया है और जिस पर आज हम से आप विचार करवा रहे हैं, क्या यह संसदीय है, उचित है और वैध है ? इन तीनों का उत्तर आप दे दीजियेगा ताकि भविष्य में जब हम कुछ कहें, तो आप उसको भी कर्सीडर करें।

सभाकेनेता (श्रीके० के० शाह) : राज-नारायण जी, आपको रेक्वेस्ट करने का तो हमको अधिकार है।

SHRI BHUPESH GUPTA : I would appeal to the Leader of the House, do not raise this issue. Let us go through the Punjab Bill and conclude it. After that....

MR. DEPUTY ChAIRMAN : There were some unforeseen circumstances....

SHRI RAJNARAIN : Unforeseen?

MR. DEPUTY CHAIRMAN: . . . And that is why the Assam Reorganisation (Meghalaya) Bill is coming at this stage. So. we come to the Punjab Bill.

THF- PUNJAB LEGISLATIVE COUNCIL (ABOLITION) BILL, 1969

THE MINISTER OF HEALTH AND FAMILY' PLANNING AND WORKS HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : Mr. Deputy Chairman, I beg to move :

"That the Bill to provide for the abolition of the Legislative Council of the State of Punjab and for mattei-supplemental, incidental and consequential thereto, as passed by the Lok Sabha, be taken into consideration."

Tlie quesiton was proposed.

SHRI M. P. BHARGAVA fUttar Pradesh) : On a point of order. May I ask the Leader of the House whether this subject falls

under Family Planning, Works, Housing or Health?

SHRI BHUPESH GUPTA (Wesl Bengal) : L is ihe family planning of the Legislative Council Chambers of the States

' (Some him, A [embers stood up)

MR. DEPUTY CHAIRMAN : You all agreed to pass the Bill. I am giving you an opportunity. You want to postpone the passing ol' the Bill ?

श्री राजनारायण (उत्तर प्रदेश). ः हम इस विल का स्वागत करते हैं और यह जल्द से जल्द पास हो जाना चाहिये ।

SHRI BHUPESH GUPTA : We all welcome it and I In-;;, let this Bill be passed without debate. That will be a symbol of ' our desire.

SHRI NIREN GHOSH (West Bengal): One minute. Some Members from the Lok Sabha said dial this House should be abolished. I do not agree with them for die reason that this House represents the States. States means nationalities. India I is a multi-national country. Whatever the set-up the nationalities have to exist and There snould be some House representing those nationalities. So, they arc-wrong. That is all.

श्री गनेकी लाल चौधरी (उत्तर प्रदेश) : मैं इस बिल का स्वागत करता हूं और चाहता हूं कि यह बिल जल्दी से जल्दी गग्म कर दिया जाय।

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SHRI MULKA GOVINDA REDDY (Mysore) : I am very happy to lend our . support to this measure. In 1952 I his question was कराया जाय और उसका लाभ उठाया जाय । raised in the Slate Assembly of Mysore. We all लेकिन जैसे ही हम लोग सरकार में शामिल हुये, wanted that the Mysore Legislative Council should be abolished. Unfortunately, the तो सब से पहला काम यह किया गया कि वहां Congress was in power. We could not do it in Mysore. I am happy that one by one ihe Legislative Councils of States are being तो जो यह विधेयक यहां पारित करके भेज। abolished. West Bengal Legislative Council is abo- j lished. Punjab Legislative Council is गया है, उसका में स्वागल करता हूं और यह going Io be abolished. Through out India, in all निवदन करना चाहता हूं कि इस प्रकार की States, the Legislative Councils are the anachronisms. They have no place in a एवालिशन की जो कार्यवाही की जा रही है. democratic set-up. They should be abolished. They are missued for propping up the defeated candiadaies for making them Chief Ministers. That was done in Bombay, thai was done in Madras, ihat was done in Mysore. We should pass Hits Bill.

SHRI BHUPESR GUPTA : Sir, only J One word. . .

MR. DEPUTY CHAIRMAN : You have already said. You have finished ihe peech.

SHRI BHUPESH GUPTA : Then, il is my right...

MR. DEPUTY CHAIRMAN : You are j speaking twice. On the first occasion, you said. "I welcome the Bill*'.

SHRI BHUPESH GUPTA : Otherwise, we go by default. You will understand. People will nol know what we sa) All right. I wanted to take one minute and merely I *mixe* a one-minute speech.

1 congratulate the people of Punjab and the legislators of Punjab for having taken the decision to abolish ihe Council. It also goes to the credit of the Rajya Sabha to day that almost without any debate we are endorsing the Punjab Legislative Council (Abolition;, Bill and extending to them our good wishes and our full support. [

श्री ना० कु० होजवलकर (मध्य प्रदेश) : माननीय उपसभापति महोदय, जापकी सम्मति से मैं केवल इतना ही निवेदन करना चाहता हं कि इस सम्बन्ध में सबसे पहला कदम उठान वाला हमारा मध्य प्रदेश का राज्य था। मध्य प्रदेश में यह सवाल उठा, कांग्रेस की सरकार के पतन के बाद यह सवाल वहां आया था, लेकिन हम लोगों ने यही प्रयास किया कि यह न हो ।

यह कहा गया कि फिर से अपर हाउस को कायम इस प्रकार का अपर चेम्बर न बनाया जाय । वह बहुत उचित है । मैं इसका स्वागत करता

سردار نبيلدر سلكه برار (ينجاب) : جناب - میں اس بل ۲ سوائت کرتا ھوں اور متجنے فتخر حاصل ہے کہ میرہی پارٹی کی حکومت نے یہ لیک کام کیا ہے – یہ تیک قدم اتہایا ہے ارر اس میں شارے توسرے بہائیوں نے بھی اس کا ساتھ دیا ہے – میں ان سب کا -راگت کرتا هوں - یہ ایک اچھی بات ھوٹی ہے – دس مہینے کے بعد یہ بل لایا گها ہے۔ پہر بہی متجہے خوشی ہے که یه بل آج لایا گیا ہے۔ اور یہاں آیا اور آپ اس کر پاس کرنے جا رہے ھیں ۔ یوں اس کو چہلے ھی پاس کرنا چاهئے تھا لیکن پہر بھی ایک اچھا کام هو رها هے – میں سب کا شکریہ ادا کرتا عوں اور آب کا بھی شکریہ ادا کرتا ہوں کہ آپ نے اِس کے لئے موقعہ دیا۔

"[सरदार नरेन्दर सिंह बार (पंजाब): जनाव, में इस बिल का स्वागत करता हूं और मुझे फद्य हासिल है कि मेरी पार्टी की हकुमत न यह नेक काम किया, यह नेक कदम उठाया और इसमें हमारे दूसरे भाईयों ने भी उसका साब दिया। मैं उन सबका स्वागत करता हं। यह एक अच्छा बात हुई है। 10 महीने के बाद यह बिल लाया गया है, फिर भी मुझे खुणी है कि यह बिल आज लाया गया और यहां आया और आप इसको पास करने जा रहे हैं। यों इसको

†[] Hindi transliteration.

[श्री नरेन्दर सिंह ब्रार]

पहले ही पास करना चाहिये था, लेकिन पि.र भी जाज एक जच्छा काम हो रहा है। मैं सब का जुकिया अदा करता हूं और जापका भी शुकिया जदा करता हूं कि जापने इसके लिये मौका दिया।

श्रो जगत नारायण (हरियाणा) : डिप्टी चेयरमैन साहव, हम अपोजीशन पार्टियों के नेताओं के बड़े गुक्रगुजार हैं कि सबने मिल कर इसका स्वागत किया है और मैं कांग्रेस पार्टी का भी मशकूर हूं कि उन्होंने इस बिल को इस सेजन में पास कर दिया । बाहे इसको देर हुई लेकिन मैं उनका गुक्रिया अदा करता हूं और इस बिल का स्वागत करता हूं । हालांकि 10 महीने पहले ही इसको पंजाब ने पास कर भेजा था, लेकिन देर आयद दुष्टस्त आयद और हम इसका स्वागत करते हैं ।

SHRI G. P. SOMASUNDARAM (Tamil Nadu) : Mr. Deputy Chairman. Sir, it all depends whether in a particular State the Council is working in a proper way or not. But the Punjab Council is not working. They have passed a resolution to abolish it. So I support the Bill.

SHRI PRANAB KUMAR MU-KHERJEE (West Bengal) : Sir, I welcome this Bill and through you, I request the Government to bring a Bill to delete anicles 168 and i6cj totally from the Indian Constitution!

SHRI M. P. BHARGAVA (Utta. Pradesh) : Mr. Deputy Chairman, while welcoming die Bill I want to draw your attention to what happened in 1962. Just now Mr. Niren Ghosh said that there was a demand in the Lok Sabha for the abolition of this House. A similar thing happened in 196a. One day. the then Chief Whip, Mr. Satya Narayan Sinha, came to me and asked : "Bhargava, do you know the demand in the Lok Sabha." They say that we cannot afford the luxury of having the Upper Houses and, therefore, they want the Rajya Sabha to be abolished". I said, "Forgive them. They know not what they are talking. If in emergency any House has to be abolished it will be the Lok Sabha. The Rajya Sabha is a permanent body." I welcome this Bill for the abolition of the Punjab Legislative Council.

MR. DEPUTY CHAIRMAN : Any reply?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : No reply is needed.

MR. DEPUTY' CHAIRMAN : The question is :

"That the Bill to provide for the abolition ol' the Legislative Council of the State of Punjab and for matters supplemental, incidental and consequential thereto, as passed by the Lok Sabha. be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN : W^e shall now take up the clause by claus^e consideration of the Bill.

Clauses 2 to 9 were added to the BiU.

Clause 1, Ihe Enacting Formula and the Title wer* added to the Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM) : Sir, I move :

"That the Bill be passed."

Tht question was proposed.

MR. DEPUTY CHAIRMAN . Any observation

SHRI LOKANATH MISRA (Orissa) : Since I did not gel a chance in the first reading, In the third rea' •>iatc myself with the sentiment as expressed here.

श्री झीलमद्र याजी (बिहार) : मुझे भी बोलना है ।

श्री राजनारायण : श्रीमन्, इनको बुलायेंगे तो यह सब विगाड देंगे, उनकी न बुलाइये ।

श्वी शोलभद्र याजी: राजनारायण जी, आप भ्या कहते हैं? माननीय डिप्टी चेयरमैन साहब, यह बिल जो पास हो रहा है, उसकी तो मैं ताईद करता हूं। लेकिन जो विरोधो दल के लोग हैं, उनको एक नसीहत भी देना चाहता हूं और बह नसीहत यह है कि जो कौसिल की व्यवस्था है, उसके 5813 Half-an-hour

लिये जब वह माइनारिटी में आ जाते हैं, तो चिल्ल पों मवाने लगते हैं कि कौंसिल टूट जानी चाहिये, सेकिन ...

[सरदार गरेन्दर सिंह बार : हमारे वहां तो मंजारिटी ने पास किया है ।

श्वी जीलभढ़ याजी : इस सिलसिले में वह ठोक है । भार्गव जी ने कहा कि अनाप मनाप वात होने लगती है । कहने लगते हैं कि राज्य मधा रखी जांध या नहीं रखी जाय । लेकिन मेरा कहना है कि राज्य सभा जो है वह पर्मानेंट वाडी है और उसका दूसरा कोस्टीट्यूणन है । लेकिन मेरा कहना यह है कि जो अपर चैम्बर को हटाने की असेम्बली से मांग आई है वह ठीक है और जितने जोर भोर से इसको आज पास किया गया है वह ठीक है। लेकिन एक जमाना आयेगा जब कि फिर से वहां से कौल्सिल को बनाने की मांग आने वाजी है और उसके लिये मेरा कहना है कि तब इस हाउस को उसे कभी भी मंजूर नहीं करना चाहिये । वस मुझे इतना ही कहना है ।

THE DEPUTY CHAIRMAN : Tic question is :

"That tlie Biil be passed."

The motion wns adapted,

SHRI BHUPESH GUPTA : Sir, we area House of young peoole, full of vitality, including the Chairman. That is why within ten minutes we have passed it.

SHRI NIREN GHOSH : We are more rdive to this institution.

HALF AN-HOUR DISCUSSION *RE*. SH.ARES HELD BY SHRIMATI ARUNA ASAF ALI AND THE DIRECT TAXES PAID BY HER DURING THE LAST TEN YEARS

MR. DEPUTY CHAIRMAN : Half-anhour discussion. Mr. Lokanalh Misra.

t[] Hindi transliteration.

SHRI. BHUPESH GUPTA : After this we will go to the Meghalaya Bill. I hope The house can assure the Government that they will pass it.

SHRI NIREN GHOSH (West Bengal) : Sir, I am not here for long. Bui. I want to record that I want the Meghalaya Bill to be passed today. I may have to go away for some other work. It should be passed today.

MR. DEPUTY CHAIRMAN : MI right. Please sit down. Before Mr. Mishra starts his speech, I would request him to limit his observations to ten minutes because we have got a large number of Members who would like to ask clarifications or put questions to the Minister. Therefore, if you want this Half-anhour discussion to be really finished within half an hour. I will request the hon'ble Member to take only ten minutes.

SHRIMATI YASHODA REDDY (Andhra Pradesh) : It is 5-in.

SHRI EOKANATH MISRA (Orissa. 1 I(is 5-20. Now I start. Sir, the question of Shrimati Aturuna Asaf All's tax a near has been taken up in both the Houses of Parliament for the la^i six months or so. In both the Houses the Government does not wani to pari with information which is inconvenient to them. All the time we have been told that she had an investment of about Rs. -7-18 lakhs io the Raisina Publications and some oiher publications without being intimated as to which was the source of thi-- huge amount for investment Ye.-terday. Sir. vcu would have kindly noticed that there was some i tternpt here that the question may ni t be taken up for oral answers. It is very good of you, Sir, to have allowed me tc tike this matter up 'n the shape of a half-an-hour discussion today.

Yesterday there was a statemedt laid on the Table of the House which said that Mrs. Aruna Asaf Ali had made a donation of Rs. 13,98,000 to one Foundation, called Dr. A. V. Baliga Foundation. The total wealth in possession of Mrs. Aruna Asab Ali is not known. Any socialist in this countrj is an iceberg ard more so Mrs. Aruna Asaf Ali where the visible part is probably much less than the invisible one. And I would n il hav< come to know, the assets of Mrs. Aruna Asaf Ali, if we had not persistently ar.d insistently tried to dig into it. Ultimately, l> this digging she is completely exposed,

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